

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH : COURT-IV

Cont.A/01(MB)/2022  
in  
C.P.(IB)-2119(MB)/2019

Under Rule 11 of the NCLT Rules, 2016.

*Application moved by:*

**Ashwini Fal Dessai and Ors.**

...Applicant

Vs.

**Anneel Saraogi, RP**

....Contemnor No.1

**State Bank of India, CoC Member**

....Contemnor No.2

*In the matter of*

**Vedanth.com Worldwide Limited**

...Operational Creditor

Vs.

**Karthik Alloys Limited**

...Corporate Debtor

Order Pronounced on : **03.03.2023**

*Coram:*

Hon'ble Shri Kishore Vemulapalli : Member (Judicial)

Hon'ble Shri Prabhat Kumar : Member (Technical)

*Appearances:*

For the Applicant(s) : Mr. T.N. Chandrassekar, Advocate.

For the Respondents

: Mr. Ranit Basu, Advocate.

**ORDER**

*Per: Prabhat Kumar, Member (Technical)*

1. This Contempt Application has been filed by Ms. Ashwini Fal Dessai & Ors. (Employees of Karthik Alloys Ltd.) under Rule 11 of the NCLT Rules, 2016 against the Resolution Professional (RP) and SBI (CoC Member) seeking action against the Contemnors for their disobedience of the orders of this Tribunal dated 27.10.2021. However, on perusal of the records, it is noticed that the Resolution Professional had filed additional affidavit in compliance of the order dated 14.07.2022 of this Bench in IA-1142/MB/2021 in CP-2119/MB/C-IV/2019 wherein the RP has deposed at para 6 that dues of all the employees, except one who is Director of the Corporate Debtor, for the period of 17<sup>th</sup> December, 2019 to 31<sup>st</sup> December, 2021 have been paid and has also given the employees-wise details of such Payment.
2. On perusal of this list, it is observed that this list contains name of the Applicant and confirms payment of Rs.3,76,006/- to him. In view of this, the present Application does not survive. Hence, this Application is **dismissed**.

Sd/-

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**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**KISHORE VEMULAPALLI**  
**MEMBER (JUDICIAL)**

03.03.2023 / pvs